

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 6770/2004

COMMNR., CENTRAL EXCISE & CUSTOMS, KERALA

Appellant(s)

VERSUS

M/S. LARSEN & TOUBRO LTD.

Respondent(s)

(With office report)

WITH

C.A. No. 4468/2006
(With Office Report)C.A. D 15077/2008
(With appln.(s) for condonation of delay in filing appeal and
Office Report)C.A. No. 2798/2009
(With Office Report for Direction)C.A. No. 4234/2009
(With Office Report)C.A. No. 4281/2009
(With Office Report)

SLP(C) No. 949/2011

C.A. No. 4893/2011
(With Office Report)C.A. No. 6084/2011
(With Office Report)C.A. No. 8477/2011
(With Office Report)

C.A. No. 732/2012

C.A. No. 1627/2012
(With Office Report)SLP(C) No. 33598/2013
(With Office Report)

C.A. No. 5841/2011

C.A. No. 6770/2004 etc.

Date : 12/08/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Parties

Mr. B. Krishna Prasad, Adv.

Mrs. Anil Katiyar, Adv.

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Ms. L. Charanaya, Adv.

Mr. R. Ramchandran, Adv.

Mr. Aditya Bhattacharya, Adv.

Mr. Hemant Bajaj, Adv.

Mr. Anandh K., Adv.

Mr. Karan Sachdeva, Adv.

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Mr. J. K. Mittal, Adv.

Mr. Rajveer Singh, Adv.

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Mr. Jay Savla, Adv.

Mr. Prasad Paranjape, Adv.

Mr. Mihir Mehta, Adv.

Ms. Renuka Shahu, Adv.

Ms. L. Charanya, Adv.

Mr. Ravi Mishra, Adv.

Mr. Anand Sukumar, Adv.

Mr. S. Sukumaran, Adv.

Mr. Bhupesh Kumar Pathak, Adv.

Ms. Meera Mathur, Adv.

Ms. Praveena Gautam, Adv.

Mr. L. K. Asthana, Adv.
Ms. Reena Asthana, Adv.
Mr. Deepak Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing Civil Appeal No. D 15077/2008 is
condoned.

Leave granted in SLP(C) No. 949/2011 and SLP(C) No.
33598/2013.

Heard learned counsel appearing for the parties in
all the matters.

Arguments concluded.

Judgment reserved.

(Nidhi Ahuja)
COURT MASTER

(Suman Jain)
COURT MASTER